

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-30-2020**

Asmaa Abdul Kadar Ali Petitioner
Versus
State Respondent

Mr. Pravin Faldessai, Additional Public Prosecutor for the Respondent.

**Coram:- M.S. SONAK &
M.S. JAWALKAR, JJ.**

Date:- 17th August, 2020

P.C.:

Mr. T. George John is not available today.

2. However, considering our earlier orders, we grant time to the respondent, who is now represented by Mr. Pravin Faldessai, the learned Additional Public Prosecutor, to file reply within two weeks from today. Copy of the reply to be furnished in advance to the learned Counsel for the petitioner and even liberty is granted to the petitioner to file rejoinder to the reply of the respondent, within one week from today.

3. Liberty is also granted to the petitioner to apply for taking up the matter no sooner the pleadings are complete.

4. We make it clear that subject to constraints of time, we will be inclined to dispose off this matter finally at the stage of admission. The pleadings may be completed accordingly.

M.S. JAWALKAR, J.

M.S. SONAK, J.

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